

Central Administrative Tribunal
Principal Bench

O.A. No. 3109/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of December, 2002

Shri Sunil Rathi
s/o Shri Yashpal Rathi
working as Postman
Sarojini Nagar
H.O., New Delhi - 110 023.
under Delhi Postal Circle
r/o New Delhi
address for service of
notices c/o Sh. Sant Lal
Advocate, C-21(B) New Multan Nagar
Delhi - 110 056. ... Applicant

(By Advocate: Sh. Sant Lal)

Vs.

1. The Union of India
through Member (Personnel)
Addl. Secretary
Department of Posts
M.O. Communications
Dak Bhawan
New Delhi - 110 001.
2. The Chief Postmaster General
Delhi Circle
Meghdoot Bhawan
New Delhi - 110 001. ... Respondents.

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard.

2. Applicant, who has been imposed a penalty of reduction to the lower grade of Postman indefinitely and also reducing his pay in the Postman grade to the minimum of its pay scale, has preferred a revision petition on 21.6.2001 which is yet to be disposed of by the respondents.

3. In this view of the matter, the OA is disposed of at the admission stage by directing Respondent No.1 to dispose of the revision petition,

filed under Rule 29 of CCS (CCA) Rules, 1965 by passing a detailed and speaking order within one month from the date of receipt of a copy of this order. Applicant is still aggrieved, it would be open for him to approach this Tribunal in accordance with law. The OA is accordingly disposed of. No costs.

4. Copy of this order be sent to the respondents.

S. Raju

(Shanker Raju)
Member (J)

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